

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

CA No. 89/2023, 90/2023, 1420/23
In
CP (IB) No.15/Chd/Chd/2017
(Admitted)

IN THE MATTER OF:

Punjab National Bank

... Petitioners-Financial Creditors

Versus

James Hotel Ltd.

... Respondents-Corporate Debtors

Under Section: 7, 60 (5), 43, 44, 45, 66, 47, 48, 49, 50, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 24.01.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

PRESENT:

**For the Petitioner/Applicant : Ms. Munisha Gandhi, Senior Advocate with
in 89/2023, 90/2023 and Ms. Salina Chalana, Mr. Pankaj Sethi, Mr.
1420/2023 G.S. Sarin, PCS.**

**For the Liquidator : Mr. Sahil Thakur and Mr. Manuj Nagrath,
Advocates.**

Mr. Navneet Gupta, Liquidator in person.

**For the Municipal Corporation : Ms. Diya Sodhi, Advocate
Chandigarh in 89/2023 and
90/2023**

ORDER

Heard the arguments advanced by the counsel for the applicant as well as Commissioner of Municipal Corporation. For rebuttal by the counsel for the applicant, matter is posted to 07.02.2024 at 4:30 pm.

**Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**